

CHAIRPERSON:
Hon'ble Sri Justice G.Shyam Prasad,
Hon'ble Administrative Judge.

NODAL OFFICER:
Smt.V.B.NirmalaGeethamba.
Principal District Judge.

SUBJECT: Framing of Charges and writing of Judgments in criminal cases.

TOPICS: 1.Examination of accused and framing of charges;

2.Disposal of cases without trial;

3.Recording of evidence – relevancy, admissibility and appreciation of evidence;

4. Concept of Corpus delecti;

5. Effect of non-recovery of crime weapon and other increminating material;

6.Examination of accused under Section 313 Cr.P.C;

7.Judgment writing;

8.Remdies, reliefs, sentencing and punishment; and

9.Disposal of case property

Sessions	Timings	Chosen Topic	Proceedings	Resource Person
I	10.00 A.M to 11.30 A.M	1.Examinati on of accused and framing of charges; 2.Disposal of cases without trial	Paper Presentation (Sri B.Gautam Prasad, I Additional District Judge, Srikakulam.) Discussion by the Resource person Interaction by the Participants Comments by the Resource Person	Hon'ble Sri Justice K.C.Bhanu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
II	11.50 A.M to 01.00 P.M	1.Recording of evidence – relevancy, admissibility and appreciation of evidence; 2. Concept of Corpus delecti; 3. Effect of non- recovery of crime weapon and other Increminating material.	Paper Presentation (Sri D.Ramulu, VI Additional District Judge, Sompeta) Discussion by the Resource person Interaction by the Participants Comments by the Resource Person	Hon'ble Sri Justice K.C.Bhanu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh

III	01.45 P.M to 3.00 P.M	1.Examination of accused under Section 313 Cr.P.C; 2.Judgment writing.	Paper Presentation (Sri V.Gopala Krishnarao, IV Additional District Judge, Srikakulam)	Hon'ble Sri Justice K.C.Bhanu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
			Discussion by the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	
IV	3.20 P.M to 4.10 P.M	Remedies, reliefs, sentencing and punishment	Paper Presentation (Smt.K.Sudhamani, III Additional District Judge, Srikakulam)	Hon'ble Sri Justice K.C.Bhanu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
			Discussion by the Hon'ble Chairperson and the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	
IV	4.10 P.M to 5.00 P.M	Disposal of case property	Paper Presentation (Sbt.B.Jyotsna, Junior Civil Judge, Amudalavalasa)	Hon'ble Sri Justice K.C.Bhanu, former Judge, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
			Discussion by the Hon'ble Chairperson and the Resource person	
			Interaction by the Participants	
			Comments by the Resource Person	


 Principal District Judge,
 Srikakulam.